

REVISED

ITEM NO.9

COURT NO.11

SECTION XI

**S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS**

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 47230/2018

**(Arising out of impugned final judgment and order dated 02-07-2018
in RPD No. 281/2009 passed by the High Court Of Judicature At
Allahabad, Lucknow Bench)**

NAGAR NIGAM, LUCKNOW

Petitioner(s)

VERSUS

PREM KUMAR & ANR.

Respondent(s)

**(FOR ADMISSION and I.R. and IA No.9457/2019-CONDONATION OF DELAY IN
FILING and IA No.9463/2019-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.9460/2019-EXEMPTION FROM FILING O.T.
and IA No.9454/2019-PERMISSION TO FILE PETITION (SLP/TP/WP/..)**

Date : 25-01-2019 This petition was called on for hearing today.

CORAM :

**HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL**

For Petitioner(s)

**Mr. Kavin Gulati, Adv.
Mr. Mukesh Verma, Adv.
Mr. Pawan Kumar Shukla, Adv.
Mr. Yash Pal Dhingra, AOR**

For Respondent(s)

**UPON hearing the counsel the Court made the following
O R D E R**

Permission to file Special Leave Petition is granted.

**Issue notice on the application for condonation of delay as
well as on the Special Leave Petition, returnable within six weeks.**

Dasti, in addition, is permitted.

**In the meantime, status quo as it exists today, shall be
maintained by the parties with regard to the suit property.**

**(DEEPAK SINGH)
COURT MASTER (SH)**

**(VIDYA NEGI)
COURT MASTER (NSH)**

